

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 39/08 held on 26.12.2007.

The Meeting No.39/08 of Norms Committee-II was held on 26.12.2007 for the licensing year 2007-2008 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri A.K. Mishra, Asst. Dir.	MOS
3.	Shri A.S. Sandhoo, Adl. Dir	DIT
4.	Shri. D.C. Suri, Addl. IA	DHI
5.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

	Case No.:4/14/81-ALC2/2007	Party Name: WEATHERFORD DRILLING & PRODUCTION SERVICES(I)P.LTD	Meet No/Date:39/81- ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
1	HQ File :01/81/050/00109/AM08/	RLA File :34/24/040/00029/AM08/	Lic.No/Date:3410018848 25.05.2007	Defer Date:26.12.2007
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.39/81 held on 26.12.2007. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 05.02.2008.				

Case No.:9/18/81-ALC2/2007	Party Name:SALICO TRADING CORPORATION,	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
HQ File :01/81/050/00145/AM08/	RLA File :22/24/040/00017/AM08/	Lic.No/Date:2210006808 18.06.2007	Defer Date:26.12.2007
² Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.39/81 held on 26.12.2007. The Committee observed that the reply of the firm is received in this Directorate and decided to send a copy of the same to DIPP. The case stands deferred and to be relisted on 22.01.2008.			

Case No.:3/20/81-ALC2/2007	Party Name:EMERSON PROCESS MANAGEMENT (INDIA) PVT.LTD.	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
HQ File :01/81/050/00166/AM08/	RLA File :03/94/040/00283/AM08/	Lic.No/Date:0310433823 25.06.2007	Defer Date:26.12.2007
³ Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.39/81 held on 26.12.2007. The Committee observed that the matter is under examination of DIT. The case stands deferred and will be re-listed on 05.02.2008.			

Case No.:4/20/81-ALC2/2007	Party Name:EMERSON PROCESS MANAGEMENT (INDIA) PVT.LTD.	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
HQ File :01/81/050/00167/AM08/	RLA File :03/94/040/00296/AM08/	Lic.No/Date:0310433825 25.06.2007	Defer Date:26.12.2007
⁴ Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.39/81 held on 26.12.2007. The Committee observed that the matter is under examination of DIT. The case stands deferred and will be re-listed on 05.02.2008.			

Case No.:11/18/81-ALC2/2007	Party Name:ULTRA ENGINEERS	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
HQ File :01/81/050/00168/AM08/	RLA File :31/24/040/00102/AM08/	Lic.No/Date:3110029700 29.06.2007	Defer Date:26.12.2007
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.39/81 held on 26.12.2007. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to call for the following information:- 1. Complete list of fabricated components contained in 74820 Kgs of export product with quantity of each component both in terms of Nos. and weight. 2. Information in respect of Sl. Nos. 3, 5 & 11 of SDF in respect of each component. The case stands deferred and to be relisted on 05.02.2008.			

Case No.:4/22/81-ALC2/2007	Party Name:RAM RATNA INTERNATIONAL	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
HQ File :01/81/050/00202/AM08/	RLA File :03/95/040/01541/AM07/	Lic.No/Date:0310435343 09.07.2007	Defer Date:26.12.2007
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.39/81 held on 26.12.2007. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 05.02.2008.			

Case No.:5/22/81-ALC2/2007	Party Name:VA TECH WABAG LIMITED	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
HQ File :01/81/050/00209/AM08/	RLA File :04/24/040/00147/AM08/	Lic.No/Date:0410090331 24.07.2007	Defer Date:26.12.2007
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.39/81 held on 26.12.2007. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 05.02.2008.			

Case No.:6/22/81-ALC2/2007	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
HQ File :01/81/050/00210/AM08/	RLA File :31/24/040/00117/AM08/	Lic.No/Date:3110029962 24.07.2007	Defer Date:26.12.2007
8	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.39/81 held on 26.12.2007. The Committee observed that the matter is under examination of DHI. The case stands deferred and will be re-listed on 05.02.2008.		

Case No.:14/22/81-ALC2/2007	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
HQ File :01/81/050/00227/AM08/	RLA File :32/24/040/00021/AM08/	Lic.No/Date:3210035899 03.08.2007	Defer Date:26.12.2007
9	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.39/81 held on 26.12.2007. The committee observed that the clarification called for from RA is still awaited and therefore decided to remind the RA to expedite the same. The case stands deferred and to be relisted on 05.02.2008.		

Case No.:1891/26/81-ALC2/2007	Party Name:TIMKEN INDIA LTD.	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
HQ File :01/81/050/00252/AM08/	RLA File :02/24/040/00140/AM08/	Lic.No/Date:0210103077 13.08.2007	Defer Date:26.12.2007
10	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.39/81 held on 26.12.2007. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 05.02.2008.		

11	Case No.:1920/26/81-ALC2/2007	Party Name:XYTEL INDIA PVT.LTD.	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00258/AM08/	RLA File :31/24/040/00164/AM08/	Lic.No/Date:3110030393 17.08.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to call for the following information from the firm. The case stands deferred and to be re-listed on 05.02.2008. 1. Quantity and description of the export product. 2. Information in respect of Sl. No. 3, 6 & 9 of SDF.			

12	Case No.:1934/26/81-ALC2/2007	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00272/AM08/	RLA File :05/24/040/00429/AM08/	Lic.No/Date:0510208037 23.08.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. On the basis of the written recommendation of DIT. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per their letter No. 17(81)/2007-IPHW dated 21.11.2007. The Committee allowed 44 types of components on net to net basis for export of one number of Static converter system for paper machine. R/A may take suitable consequential action accordingly.			

13	Case No.:2/28/81-ALC2/2007	Party Name:PROTEGO EQUIPMENT PVT LTD	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00283/AM08/	RLA File :03/95/040/00500/AM08/	Lic.No/Date:0310440941 27.08.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 05.02.2008.			

14	Case No.:3/28/81-ALC2/2007	Party Name:SULZER PUMPS INDIA LIMITED	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00284/AM08/	RLA File :03/95/040/00509/AM08/	Lic.No/Date:0310440946 27.08.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 05.02.2008.			

15	Case No.:4/28/81-ALC2/2007	Party Name:SULZER PUMPS INDIA LIMITED	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00285/AM08/	RLA File :03/95/040/00510/AM08/	Lic.No/Date:0310440948 27.08.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 05.02.2008.			

16	Case No.:5/28/81-ALC2/2007	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00286/AM08/	RLA File :03/95/040/00517/AM08/	Lic.No/Date:0310440968 27.08.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 05.02.2008.			

17	Case No.:10/28/81-ALC2/2007	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00291/AM08/	RLA File :03/95/040/00518/AM08/	Lic.No/Date:0310441086 28.08.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 05.02.2008.			

18	Case No.:13/28/81-ALC2/2007	Party Name:VEER-O-METALS PVT .LTD	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00294/AM08/	RLA File :07/24/040/00387/AM08/	Lic.No/Date:0710053116 31.08.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The committee observed that the same case is also re-listed at S. No. 188. Hence the case is closed at S. No. 18 and is being considered at S. No. 188.			

19	Case No.:14/28/81-ALC2/2007	Party Name:SHETRON METROPAK PVT.LTD,	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00295/AM08/	RLA File :07/24/040/00383/AM08/	Lic.No/Date:0710053126 03.09.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 05.02.2008.			

20	Case No.:15/28/81-ALC2/2007	Party Name:VOLVO INDIA PVT LIMITED	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00296/AM08/	RLA File :07/24/040/00385/AM08/	Lic.No/Date:0710053143 03.09.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 05.02.2008.			

21	Case No.:17/28/81-ALC2/2007	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00298/AM08/	RLA File :03/95/040/00526/AM08/	Lic.No/Date:0310441738 03.09.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 05.02.2008.			

22	Case No.:18/28/81-ALC2/2007	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00299/AM08/	RLA File :03/95/040/00547/AM08/	Lic.No/Date:0310441740 03.09.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 05.02.2008.			

23	Case No.:20/28/81-ALC2/2007	Party Name:RHINE ENGINEERING P LTD	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00301/AM08/	RLA File :34/24/040/00111/AM08/	Lic.No/Date:3410019566 05.09.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 05.02.2008.			

24	Case No.:21/28/81-ALC2/2007	Party Name:PROFICONS ELECTRONIC MFG. CO.PVT. LTD.	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00302/AM08/	RLA File :31/24/040/00162/AM08/	Lic.No/Date:3110030687 07.09.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 05.02.2008.			

25	Case No.:31/28/81-ALC2/2007	Party Name:TIMKEN INDIA LTD.	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00312/AM08/	RLA File :02/24/040/00171/AM08/	Lic.No/Date:0210104039 17.09.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 05.02.2008.			

26	Case No.:30/28/81-ALC2/2007	Party Name:TIMKEN INDIA LTD.	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00311/AM08/	RLA File :02/24/040/00172/AM08/	Lic.No/Date:0210104031 17.09.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 05.02.2008.			

27	Case No.:32/28/81-ALC2/2007	Party Name:THE ANUP ENGINEERING LIMITED	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00313/AM08/	RLA File :08/24/040/00155/AM08/	Lic.No/Date:0810067213 18.09.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007.The Committee observed that the reply sent by the firm is not proper. Therefore, the Committee decided to give an opportunity to the firm to furnish proper reply. Information in respect of Sl. No. 5 & 11 of the Standard deficiency format may also be furnished. The case stands deferred and to be relisted on 05.02.2008.			

28	Case No.:35/28/81-ALC2/2007	Party Name:VOLVO INDIA PVT LIMITED	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00316/AM08/	RLA File :07/24/040/00442/AM08/	Lic.No/Date:0710053441 20.09.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 05.02.2008.			

29	Case No.:46/28/81-ALC2/2007	Party Name:TECHNOCRAFT INDUSTRIES (INDIA) LTD.	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00327/AM08/	RLA File :03/95/040/00411/AM08/	Lic.No/Date:0310443963 21.09.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 05.02.2008.			

30	Case No.:37/28/81-ALC2/2007	Party Name:VEER-O-METALS PVT .LTD	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00318/AM08/	RLA File :07/24/040/00449/AM08/	Lic.No/Date:0710053472 21.09.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case decided to ratify the norms in respect of the subject Advance Authorisation as under: 1. Net weight of export products [sheet metal components as per list] may be modified as 96316 Kgs. 2. Word “relevant” may be prefixed and words “0.9 mm to 1.5 mm thick” may be suffixed with the description of import item at S.No. 1 [EGI sheets/coils] and the quantity of this item may be allowed as 131.74 MT inclusive of 44.8 % wastage after 1/3rd recovery. 3. Quantity of import item at S. No. 2 [Rivets and fasteners] may be allowed as 10,25,300 Nos. on net to net basis. R/A may take suitable consequential action accordingly.			

31	Case No.:42/28/81-ALC2/2007	Party Name:SHRI NAVKAR METALS LIMITED	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00323/AM08/	RLA File :08/24/040/00160/AM08/	Lic.No/Date:0810067345 24.09.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the case is under examination of M/o Steel. The case stands deferred and to be relisted on 22.01.2008.			

32	Case No.:40/28/81-ALC2/2007	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00321/AM08/	RLA File :09/24/040/00224/AM08/	Lic.No/Date:0910031592 24.09.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case decided to ratify the norms in respect of the subject Advance Authorisation as under: 1. The description of the export product may be amended to "Waste Heat Recovery System for 200 MT PD Sulphuric Acid plant with the outlet temperature of 415deg. C"(weighing approx. 417.30 MT). 2. The item of import at S. No. 1-4 [Finned tubes, Carbon steel seamless tubes and Carob steel seamless pipes] to be allowed @ 1.02 m/m length of steel tube/pipe of relevant grade and OD/thickness. 3. The item of import at S. No. 5-10 to be allowed on net to net basis. R/A may take suitable consequential action accordingly.			

33	Case No.:51/28/81-ALC2/2007	Party Name:TIMKEN INDIA LTD.	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00332/AM08/	RLA File :02/24/040/00177/AM08/	Lic.No/Date:0210104522 27.09.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 05.02.2008.			

34	Case No.:2/30/81-ALC2/2007	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00336/AM08/	RLA File :04/24/040/00499/AM07/	Lic.No/Date:0410091285 03.10.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 05.02.2008.			

35	Case No.:8/30/81-ALC2/2007	Party Name:ROCHEM SEPARATION SYSTEMS (INDIA) PVT. LTD.	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00342/AM08/	RLA File :03/95/040/00678/AM08/	Lic.No/Date:0310445180 04.10.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 05.02.2008.			

36	Case No.:12/30/81-ALC2/2007	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00346/AM08/	RLA File :03/95/040/00667/AM08/	Lic.No/Date:0310445426 08.10.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.02.2008: - 1. Information in respect of Sl.No. 3, 4, 5 & 11 of the Standard Deficiency Format.			

37	Case No.:14/30/81-ALC2/2007	Party Name:PALL INDIA PVT. LTD	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00348/AM08/	RLA File :03/95/040/00697/AM08/	Lic.No/Date:0310445585 09.10.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 05.02.2008.			

38	Case No.:30/30/81-ALC2/2007	Party Name:UNIVERSAL CABLES LTD.,	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00364/AM08/	RLA File :11/24/040/00033/AM08/	Lic.No/Date:1110016198 15.10.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the case has already been approved on 06.11.2007. Therefore, it is decided to close the case.			

39	Case No.:2/32/81-ALC2/2007	Party Name:REVA ELECTRIC CAR COMPANY PVT.LTD.,	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00370/AM08/	RLA File :07/24/040/00500/AM08/	Lic.No/Date:0710053906 17.10.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 05.02.2008.			

40	Case No.:7/32/81-ALC2/2007	Party Name:YORK INDIA LTD	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00375/AM08/	RLA File :31/24/040/00225/AM08/	Lic.No/Date:3110031187 17.10.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 05.02.2008.			

41	Case No.:6/32/81-ALC2/2007	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00374/AM08/	RLA File :07/24/040/00513/AM08/	Lic.No/Date:0710053922 18.10.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.02.2008: - 1. Length and size of Aluminium conductors.			

42	Case No.:10/32/81-ALC2/2007	Party Name:STURDY INDUSTRIES LTD.,	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00378/AM08/	RLA File :22/24/040/00300/AM07/	Lic.No/Date:2210007152 18.10.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.02.2008: - 1. Information in respect of Sl.No. 3, 4, 5 & 11 of the Standard Deficiency Format. 2. Area of import items at S. No. 1, 3 & 4.			

43	Case No.:11/32/81-ALC2/2007	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00379/AM08/	RLA File :09/24/040/00334/AM08/	Lic.No/Date:0910031823 22.10.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. On the basis of the recommendation of DIPP. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with following modifications:- 1. Import may be allowed as per SION S. No. C-2038. 2. The description of the item of export may be amended as "61/0-HEAVY WEIGHT DRILL PIPE OF SIZE: 5" OD and length 31-32 ft. R/A may take suitable consequential action accordingly.			

44	Case No.:13/32/81-ALC2/2007	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00381/AM08/	RLA File :03/95/040/00725/AM08/	Lic.No/Date:0310447209 22.10.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 05.02.2008.			

45	Case No.:14/32/81-ALC2/2007	Party Name:ROCHEM SEPARATION SYSTEMS (INDIA) PVT. LTD.	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00382/AM08/	RLA File :03/95/040/00732/AM08/	Lic.No/Date:0310447339 22.10.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 05.02.2008.			

46	Case No.:18/32/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00386/AM08/	RLA File :09/24/040/00313/AM08/	Lic.No/Date:0910031855 23.10.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the matter is under examination of DHI. The case stands deferred and will be re-listed on 05.02.2008.			

47	Case No.:19/32/81-ALC2/2007	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00387/AM08/	RLA File :31/24/040/00244/AM08/	Lic.No/Date:3110031266 23.10.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.39/81 held on 26.12.2007. The Committee observed that the matter is under examination of DHI. The case stands deferred and will be re-listed on 05.02.2008.			

48	Case No.:29/32/81-ALC2/2007	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00397/AM08/	RLA File :31/24/040/00243/AM08/	Lic.No/Date:3110031274 24.10.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.39/81 held on 26.12.2007. The Committee observed that the matter is under examination of DHI. The case stands deferred and will be re-listed on 05.02.2008.			

49	Case No.:3/33/81-ALC2/2007	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00400/AM08/	RLA File :03/95/040/00694/AM08/	Lic.No/Date:0310447753 24.10.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.N0.39/81 held on 26.12.2007. The Committee observed that the matter is under examination of DC(SSi). The case stands deferred and will be re-listed on 05.02.2008.			

50	Case No.:1/33/81-ALC2/2007	Party Name:WOLFRA-TECH PVT LTD	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00398/AM08/	RLA File :07/24/040/00452/AM08/	Lic.No/Date:0710054021 25.10.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. On the basis of the recommendation of DIPP. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with following modifications:- 1. The quantity of the export product [Molybdenum Boats] may be indicated as 21000 nos. 2. the quantity of the item of import [Molybdenum Sheets] may be restricted to 151.5 Kg inclusive of 1 % wastage. R/A may take suitable consequential action accordingly.			

51	Case No.:2/33/81-ALC2/2007	Party Name:ROCHEM SEPARATION SYSTEMS (INDIA) PVT. LTD.	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00399/AM08/	RLA File :03/95/040/00714/AM08/	Lic.No/Date:0310447861 25.10.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 05.02.2008.			

52	Case No.:7/33/81-ALC2/2007	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00404/AM08/	RLA File :03/95/040/00695/AM08/	Lic.No/Date:0310447979 25.10.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the matter is under examination of DC(SSi). The case stands deferred and will be re-listed on 05.02.2008.			

53	Case No.:4/33/81-ALC2/2007	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00401/AM08/	RLA File :05/24/040/00586/AM08/	Lic.No/Date:0510211185 26.10.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the matter is under examination of DIT. The case stands deferred and will be re-listed on 05.02.2008.			

54	Case No.:8/33/81-ALC2/2007	Party Name:ANAND INDUSTRIAL ENTERPRISES	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00405/AM08/	RLA File :07/24/040/00554/AM08/	Lic.No/Date:0710054300 01.11.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 05.02.2008.			

55	Case No.:9/33/81-ALC2/2007	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00406/AM08/	RLA File :07/24/040/00553/AM08/	Lic.No/Date:0710054302 01.11.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. On the basis of the recommendation of DIPP and Taking clue from SION S. No. C-206 and C-1325. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for. Export product is dual coated enameled, nomex aramid paper covered/insulated copper wire/strip containing: Copper Wire Rod/Cathode-3254.400 Kgs Polyamide imide enamel-55.935 Kgs. Nomex Aramid Paper – 79.665 Kgs. The wastage allowed is 1% on import items at Sl. No. 1 & 3. R/A may take suitable consequential action accordingly.			

56	Case No.:11/33/81-ALC2/2007	Party Name:TECHNO ELECTRONICS LTD.	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00408/AM08/	RLA File :03/95/040/00768/AM08/	Lic.No/Date:0310448758 01.11.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the matter is under examination of DIT. The case stands deferred and will be re-listed on 05.02.2008.			

57	Case No.:12/33/81-ALC2/2007	Party Name:TECHNO ELECTRONICS LTD.	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00409/AM08/	RLA File :03/95/040/00760/AM08/	Lic.No/Date:0310448768 01.11.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the matter is under examination of DIT. The case stands deferred and will be re-listed on 05.02.2008.			

58	Case No.:13/33/81-ALC2/2007	Party Name:THERMAX LTD.,	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00410/AM08/	RLA File :31/24/040/00263/AM08/	Lic.No/Date:3110031448 02.11.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.02.2008: - 1. Length of import item at Sl. No. 3 and detailed calculations for the requirement of this item supported by drawing of the equipment.			

59	Case No.:14/33/81-ALC2/2007	Party Name:TYCO VALVES & CONTROLS INDIA PVT.LTD.	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00411/AM08/	RLA File :34/24/040/00164/AM08/	Lic.No/Date:3410019959 02.11.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 05.02.2008.			

60	Case No.:15/33/81-ALC2/2007	Party Name:TYCO VALVES & CONTROLS INDIA PVT.LTD.	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00412/AM08/	RLA File :34/24/040/00165/AM08/	Lic.No/Date:3410019960 02.11.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 05.02.2008.			

61	Case No.:16/33/81-ALC2/2007	Party Name:THERMAX LTD.,	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00413/AM08/	RLA File :31/24/040/00261/AM08/	Lic.No/Date:3110031470 05.11.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the matter is under examination of DHI. The case stands deferred and will be re-listed on 05.02.2008.			

62	Case No.:17/33/81-ALC2/2007	Party Name:THERMAX LTD.,	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00414/AM08/	RLA File :31/24/040/00264/AM08/	Lic.No/Date:3110031471 05.11.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.02.2008: - 1. Length of import item at Sl. No. 3 and 4. 2. Detailed calculations for the requirement of import items at Sl. Nos. 3,4 & 5 supported by drawing of the equipment.			

63	Case No.:18/33/81-ALC2/2007	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00415/AM08/	RLA File :05/24/040/00615/AM08/	Lic.No/Date:0510211603 05.11.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 05.02.2008.			

64	Case No.:19/33/81-ALC2/2007	Party Name:TYCO VALVES & CONTROLS INDIA PVT.LTD.	Meet No/Date:39/81-ALC2/2007 26.12.2007	Status:Deffered and Re-indexed
	HQ File :01/81/050/00416/AM08/	RLA File :34/24/040/00166/AM08/	Lic.No/Date:3410020001 05.11.2007	Defer Date:26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 05.02.2008.			

65	Case No.:22/33/81-ALC2/2007	Party Name: PATRON INDUSTRIES PRIVATE LIMITED	Meet No/Date: 39/81-ALC2/2007 26.12.2007	Status: Deffered and Re-indexed
	HQ File :01/81/050/00419/AM08/	RLA File :03/95/040/00728/AM08/	Lic.No/Date: 0310449076 05.11.2007	Defer Date: 26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 05.02.2008.			

66	Case No.:20/33/81-ALC2/2007	Party Name: VIJAI ELECTRICALS LTD	Meet No/Date: 39/81-ALC2/2007 26.12.2007	Status: Deffered and Re-indexed
	HQ File :01/81/050/00417/AM08/	RLA File :09/24/040/00366/AM06/	Lic.No/Date: 0910032010 06.11.2007	Defer Date: 26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 05.02.2008.			

67	Case No.:21/33/81-ALC2/2007	Party Name: SPIRAX MARSHALL PRIVATE LIMITED	Meet No/Date: 39/81-ALC2/2007 26.12.2007	Status: Deffered and Re-indexed
	HQ File :01/81/050/00418/AM08/	RLA File :31/24/040/00271/AM08/	Lic.No/Date: 3110031485 06.11.2007	Defer Date: 26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 05.02.2008.			

68	Case No.:23/33/81-ALC2/2007	Party Name: SIEMENS LTD	Meet No/Date: 39/81-ALC2/2007 26.12.2007	Status: Deffered and Re-indexed
	HQ File :01/81/050/00420/AM08/	RLA File :03/95/040/00710/AM08/	Lic.No/Date: 0310449527 07.11.2007	Defer Date: 26.12.2007
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/81 held on 26.12.2007. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for the same. The case stands deferred and to be relisted on 05.02.2008.			

PART "A" DEFFER

S.No.313

Case No. A -147	M/s. Unique Punch Systems Pvt. Ltd. Bangalore
Meeting No.39/08	F.No.01/81/162/568/AM08/DES-II
Dated: 26-12-2007	Advance Licence No 0710052701 dt.3-08-2007
	RLA F.No.07/24/40/327/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case decided to ratify the norms in respect of the subject Advance Authorisation as under:

1. Weight of export products at Sl. No. 5 & 9 may be modified as 23580 Kgs. each.
2. Weight of export products at Sl. No. 8 & 13 may be modified as 140 Kgs. each.
3. Weight of export products at Sl. No. 11 & 16 may be modified as 220 Kgs. each.
4. Quantity of import items at Sl. No. 1, 2 & 3 [EGI sheets] may be allowed as 16448 Kgs., 88321 Kgs and 3872 Kgs respectively after 1/3rd recovery of scrap.

R/A may take suitable consequential action accordingly.

S.No.314

Case No. A -148	M/s. Unique Punch Systems Pvt. Ltd. Bangalore
Meeting No.39/08	F.No.01/81/162/565/AM08/DES-II
Dated: 26-12-2007	Advance Licence No 0710052694 dt.02-08-2007
	RLA F.No.07/24/40/328/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case decided to ratify the norms in respect of the subject Advance Authorisation as under:

1. Weight of export products at Sl. No. 5 & 10 may be modified as 23580 Kgs. each.
2. Weight of export products at Sl. No. 7 & 12 may be modified as 220 Kgs. each.
3. Weight of export products at Sl. No. 9 & 14 may be modified as 140 Kgs. each.
4. Quantity of import items at Sl. No. 1, 2 & 3 [EGI sheets] may be allowed as 16448 Kgs., 88321 Kgs and 3872 Kgs respectively after 1/3rd recovery of scrap.

R/A may take suitable consequential action accordingly.

S.No.315

Case No. A -149	M/s. Unique Punch Systems Pvt. Ltd. Bangalore
Meeting No.39/08	F.No.01/81/162/564/AM08/DES-II
Dated: 26-12-2007	Advance Licence No 0710052693 dt.-02-08-2007
	RLA F.No.07/24/40/329/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case decided to ratify the norms in respect of the subject Advance Authorisation as under:

1. Weight of export products at Sl. No. 5 & 10 may be modified as 23580 Kgs. each.
2. Weight of export products at Sl. No. 7 & 12 may be modified as 220 Kgs. each.
3. Weight of export products at Sl. No. 9 & 14 may be modified as 140 Kgs. each.
4. Quantity of import items at Sl. No. 1, 2 & 3 [EGI sheets] may be allowed as 16448 Kgs., 88321 Kgs and 3872 Kgs respectively after 1/3rd recovery of scrap.

R/A may take suitable consequential action accordingly.

S.No.316

Case No.A -159	M/s. Poggen AMP Nagarsheth Powertronic Ltd
Meeting No.39/08	F.No.01/81/162/571/AM08/DES-II
Dated: 26-12-2007	Advance Licence No 0810066255 dt.31-07-2007
	RLA F.No.08/24/40/13/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 05.02.2008.

S.No.317

Case No.A -166	M/s.Triveni Hi-Tech Pvt.Ltd.Bangalore
Meeting No.39/08	F.No.01/81/162/ 56/AM08/DES-II
Dated: 26-12-2007	Advance Licence No 0710052730 dt.06-08-2007
	RLA F.No.07/24/40/238/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case decided to ratify the norms in respect of the subject Advance Authorisation as under:

1. Net Weight of export products [Base short base Assy of different specifications] at Sl. No. 1 & 2 may be specified as 3910 Kgs. each. (Total Net export weight 7820 Kgs).
2. Quantity of import item [Al Alloy] may be allowed as 8289 Kgs inclusive of 6% wastage after 2/3rd recovery of scrap.

R/A may take suitable consequential action accordingly.

S.No.318

Case No. A -167	M/s. Virgo Engineers Ltd.
Meeting No.39/08	F.No.01/81/162/567/AM08/DES-II
Dated: 26-12-2007	Advance Licence No 3110029934 dt.23-07-2007
	RLA F.No.31/24/40/120/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN 4.

R/A may take suitable consequential action accordingly.

S.No.319

Case No.A -164	M/s.The Saraswati Industrial Syndicate Ltd.
Meeting No.39/08	F.No.01/81/162/659/AM08/DES-II
Dated: 26-12-2007	Advance Licence No 0510206703 dt.25-07-2007
	RLA F.No. 05/24/40/323/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with following modifications:-

1. Net empty weights of 24.85 MT, 46.22 MT , 48.4 MT, 40.42 MT, 40.05 MT and 24.56 MT may be added with the quantities of export products at S.No. 1 to 6 respectively (cumulative net export weight 224.5 MT).
2. Word "relevant" may be prefixed with the description of import item at S.No.1 [Carbon Steel Plates] and quantity of this item may be allowed as 178.3 MT inclusive of wastage of 5 %.
3. Weight of 49214 Kgs. may be added with the quantity of import item at S.No. 2 [Carbon Steel seamless 2:1 Ellipsoidal Dished end] and the same may be allowed on net to net basis.
4. Quantities of import items at S.No. 3 & 4 may be allowed on net to net basis.
5. Quantities of Import items at Sl. No 5 & 7 may be allowed as applied for.
6. Quantity of Import item at Sl. No 6 may be allowed as 4025 Kgs.
7. Import items at Sl. Nos 8 to 10 may be deleted.
8. Import of components may be allowed with accountability clause.

R/A may take suitable consequential action accordingly.

S.No.320

Case No.A -37	M/s.MIRC ELECTRONICS LTD. .
Meeting No.39/08	F.No.01/81/162/214 /AM08/DES-II
Dated: 26-12-2007	Advance Licence No 03410428698 dt.4-05-2007
	RLA F.No.033/95/40/55/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. The committee observed that the reply from the firm is still awaited by DIT and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 05.02.2008.

S.No.321

Case No.A -52	M/s.Sri Tools Industries
Meeting No.39/08	F.No.01/81/162/292 /AM08/DES-II
Dated: 26-11-2007	Advance Licence No 3010051813 dt.16-05-2007
	RLA F.No.30/21/40/21/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.02.2008: -

1. Description and quantity of each export product both in terms of numbers and weight.
2. Quantity of import items in nos.

S.No.322.

Case No.A -205	M/s. Sai Flipped Pvt.Ltd.Ahmedabad
Meeting No.39/08	F.No.01/81/162/728/AM08/DES-II
Dated: 26-12-2007	Advance Licence No 0810067102 dt.11-09-2007
	RLA F.No.08/24/40/152/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. The Committee observed that the matter is under examination of DC(SSl). The case stands deferred and will be re-listed on 05.02.2008.

S.No.323

Case No.A -209	M/s.Sai Flipped Coils Pvt.Ltd.Ahmedabad
Meeting No.39/08	F.No.01/81/162/719/AM08/DES-II
Dated: 26-12-2007	Advance Licence No 0810067011 dt.06-09-2007
	RLA F.No.08/24/440/145/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. The Committee observed that the matter is under examination of DC(SSl). The case stands deferred and will be re-listed on 05.02.2008.

S.No.324

Case No.A -211	M/s. Sterlite Industries India Ltd.
Meeting No.39/08	F.No.01/81/162/720/AM08/DES-II
Dated: 26-12-2007	Advance Licence No 0310440653 dt.23-08-2007
	RLA F.No.03/95/40/181/am07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. The Committee observed that the matter is under examination of DC(SSl). The case stands deferred and will be re-listed on 05.02.2008.

S.No.325

Case No.A -124	M/s.Timken India Ltd. .
Meeting No.39/08	F.No.01/81/162/463/AM08/DES-II
Dated: 26-12-2007	Advance Licence No 0210101852 dt.26-06-2007
	RLA F.No.02/24/40/97/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. The Committee observed that the reply of the firm is received in this Directorate and decided to send a copy of the same to DIPP. The case stands deferred and to be relisted on 22.01.2008.

S.No.326

Case No.A -81	M/s.Tuff Engineering Pvt.Ltd.
Meeting No.39/08	F.No.01/81/162/305/AM08/DES-II
Dated: 26-12-2007	Advance Licence No 0510204041 dt. 24-05-2007
	RLA F.No. 05/24/40/147/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. The Committee observed that the reply sent by the firm is not proper. Therefore, the Committee decided to give an opportunity to the firm to furnish proper reply. Alongwith previous information also give cutting plan for all the export products alongwith dimensions & justification for wastages. The case stands deferred and to be relisted on 05.02.2008.

S.No.327

Case No.A -185	M/s.Rockwell Automation India Pvt.Ltd.
Meeting No.39/08	F.No.01/81/162/683/AM08/DES-II
Dated: 26-12-2007	Advance Licence No 0510208036 dt.23-08-2007
	RLA F.No.05/24/40/418/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. On the basis of the written recommendation of DIT. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per their letter No. 17(82)/2007-IPHW dated 21.11.2007.

Export product is various types of Mud washing PLC for Desalters. Import is of 24 different types of components on net to net basis.

R/A may take suitable consequential action accordingly.

S.No.328

Case No.A -186	M/s.Purolator India Ltd.New Delhi
Meeting No.39/08	F.No.01/81/162/685/AM08/DES-II
Dated: 26-11-2007	Advance Licence No 0510206794 dt.26-07-2007
	RLA F.No. 05/24/40/330/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 05.02.2008.

S.No.329

Case No.A -187	M/s. Sherton Metropak Pvt.Ltd.Bangalore
Meeting No.39/08	F.No.01/81/162/684/AM08/DES-II
Dated: 26-11-2007	Advance Licence No 0710053126 dt.03-09-2007
	RLA F.No. 07/24/40/383/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. The Committee observed that the reply of the firm is received in this Directorate and decided to send a copy of the same to DIPP. The case stands deferred and to be relisted on 22.01.2008.

S.NO.330

Case No.A - 188	M/s. Veer-O-Metals Pvt.Ltd.
Meeting No.39/08	F.No.01/81/162/659/AM08/DES-II
Dated: 26-11-2007	Advance Licence No 0710053116 dt.31-08-2007
	RLA F.No.07/24/40/387/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case decided to ratify the norms in respect of the subject Advance Authorisation as under:

1. Net weight of export products may be modified as 72819 Kgs.
2. Word "relevant" may be prefixed and words "0.9 mm to 1.5 mm thick" may be suffixed with the description of import item at S.No.1 [EGI Sheets/Coils] and the quantity of this item may be allowed as 85.382 MT inclusive of 49.3 % wastage after 1/3rd recovery.
3. Quantity of import item at S.No.2 [Rivets & Fasteners] may be allowed as 613800 Nos.(13560 Kgs) on net to net basis.

R/A may take suitable consequential action accordingly.

S.No.331

Case No.A - 191	M/s.Poggen-AMP Nagarsheth Powertronics Ltd.Ahmedabad
Meeting No.39/08	F.No.01/81/162/661/AM08/DES-II
Dated: 26-12-2007	Advance Licence No 0810066653 dt.18-08-2007
	RLA F.No.08/24/40/129/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 05.02.2008.

S.No.332

Case No.A -135	M/s. U.M.Cables Ltd.
Meeting No.39/08	F.No.01/81/162/506/AM08/DES-II
Dated: 26-12-2007	Advance Licence No 00210102351 dt.12-07-2007
	RLA F.No. 02/24/40/123/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. The Committee observed that the matter is under examination of DIT. The case stands deferred and will be re-listed on 05.02.2008.

S.No 333

Case No A -153	M/s. Sai Flipped Coil (P) Ltd. Ahmedabad
Meeting No.39/08	F.No.01/81/162/529/AM08/DES-II
Dated: 26-12-2007	Advance Licence No 0810065963 dt.13-07-2007
	RLA F.No.08/24/40/95/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. The Committee observed that the matter is under examination of DC(SSl). The case stands deferred and will be re-listed on 05.02.2008.

S.No.334

Case No. A -213	M/s Tractors and Farm Equipments Ltd.
Meeting No.39/08	F.No.01/87/50/113/AM08/DES-VIII/DES-II
Dated: 26-12-2007	Advance Licence No 0710051399 dt 24-10-2007
	RLA F.No.07/24/40/51/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as applied for.

R/A may take suitable consequential action accordingly.

S.No.335

Case No.A -214	M/s Tractors and Farm Equipments Ltd .
Meeting No.39/08	F.No.01/81/162/795/AM08/DES-II
Dated: 26-12-2007	Advance Licence No 0710053788 dt 12-10-2007
	RLA F.No.07/24/40/484/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with following modifications:-

1. Quantity of item of import at S. No. 3 may be restricted to 21532 MT.
2. Rest of the items may be allowed as applied for.

R/A may take suitable consequential action accordingly.

S.No.336

Case No.A -215	M/s Universal Cables Ltd..
Meeting No.39/08	F.No.01/81/162/799/AM08/DES-II
Dated: 26-12-2007	Advance Licence No 1710001591 dt 20-03-2007
	RLA F.No.11/24/40/87/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. The Committee observed that the matter is under examination of DIT. The case stands deferred and will be re-listed on 22.01.2008.

S.No.337

Case No.A -220	M/s Siemens Ltd.Mumbai .
Meeting No.39/08	F.No.01/81/162/784/AM08/DES-II
Dated: 26-12-2007	Cif value Rs.149,9989,574/-
	RLA F.No.07/24/40/1075/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. On the recommendation of the representatives of DIPP and DIT present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 05.02.2008: -

1. Export product wise import items list.

PART "AR" DEFFER

S.No.111

Case No.AR - 75	M/s. Uttam Galva Steels Ltd.Mumbai
Meeting No.39/08	F.No.01/81/50/553/AM07/DES-II
Dated: 26-12-2007	Advance Licence No.0310403076 dt.9-10-2006
	RLA F.No.03/95/40/776/am07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. The committee have observed that the comments from M/o Steel are still awaited and decided to request them to give their comments on urgent basis. The case stands deferred and will be re-listed on 05.02.2008.

S.No.112

Case No.AR - 77	M/s.Stanzen Toyotetsu India Pvt.Ltd.
Meeting No.39/08	F.No.01/81/50/1075/AM04/DES-II
Dated: 26-12-2007	Advance Licence No.0710027890 dt.09-03-2004
	RLA F.No.07/95/42/271/am04

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. On the basis of the recommendation of the representative of DHI present in the meeting. The Norms Committee, after deliberating upon the case, decided that the action taken by RA seems to be in order and the request of the firm is acceded to.

R/A may take suitable consequential action accordingly.

S.No.113

Case No.AR -78	M/s. Steel Strips Wheels Ltd. Chandigarh
Meeting No.39/08	F.No.01/81/162/647/AM08/DES-II
Dated: 26-12-2007	Advance Licence No. 3010048243 dt.18-07-2006

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. The Committee observed that the matter is under examination of DHI. The case stands deferred and will be re-listed on 22.01.2008.

S.No.114

Case No.AR -79	M/s.Usha Martin Ltd.
Meeting No.39/08	F.No.01/81/162/196/AM06/DES-II
Dated: 26-12-2007	Advance Licence No 0210052522 dt.17-07-2003
	RLA F.No.02/73/4020/AM04

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. The committee decided to refer a copy of the representation of the firm to DOT for examination and their comments. The case stands deferred and will be re-listed on 05.02.2008.

S.No.115

Case No.AR - 69	M/s. The Saraswati Industrial Syndicate Ltd.
Meeting No.39/08	F.No.01/81/50/167/AM07/DES-II
Dated: 26-12-2007	Advance Licence No.0510183473 dt.26-05-2006
	RLA F.No.05/24/40/114/am07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. The committee decided to hand over the file of the case to the representative of DIPP for examination and comments. The case stands deferred and will be re-listed on 05.02.2008.

S.No.116

Case No.AR - 96	M/s Walchandnagar Industries Ltd.Pune.
Meeting No.39/08	F.No.01/81/50/1233/AM05/DES-II
Dated: 26-11-2007	Advance Licence No 3110020031 dt 23-03-2006
	RLA F.No.31/24/42/81/am05

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. The Norms Committee considered various aspects of the representation and also the latest letter from Nuclear Power Corporation of India. After deliberating upon the case and considering special nature of the equipment to be manufactured it was decided to ratify the norms in respect of the subject Advance Authorisation as applied for.

Note: The CIF value should be as per the licence.

R/A may take suitable consequential action accordingly.

S.No.117

Case No. AR- 43	M/s Vem Technologies Pvt. Ltd..
Meeting No.39/08	F.No.01/81/162/254/am07/DES-II
Dated: 26-12-2007	RLA No. 09/24/40/115/am07
	No.0910026770 dt.6-07-2006

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO.39/08 held on 26.12.2007. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 05.02.2008.
